

**Metro-3 Completes Trial Till Cuffe Parade: Set For July Launch, How Aqua Line Will Help Mumbai Commuters**

**Mumbai, Sachin Murdeshwar:** The Mumbai Metro Rail Corporation Limited (MMRCL) on Friday achieved a significant milestone towards completion of the city's first underground corridor, as a trial train reached Cuffe Parade station, the last point of the 33.5-km Metro-3, also known as the aqua line. The MMRC, in a release, said it had achieved a "historic milestone" with this trial, adding that it demonstrated the readiness of key infrastructure elements, including rolling stock, tracks, and civil works. "The arrival of train trial at Cuffe Parade, covering a 10.99 km stretch from AcharyaAtrayChowk to Cuffe Parade, marks a crucial step towards the commissioning of Phase 2B," the release stated. MMRC managing director

AshwiniBhide said, "Train trials for Phase 2A from Dharavi to AcharyaAtrayChowk are in full swing, and simultaneously, we have successfully initiated train movement from AcharyaAtrayChowk to Cuffe Parade. We are committed to commissioning the entire line by July 2025." THE PHASES As Mumbai's first entirely underground Metro line, the project is a monumental engineering achievement. Once operational, it will significantly transform the city's public transportation system, easing traffic congestion and cutting down travel time across the metropolitan region: Aarey Colony to Bandra-Kurla Complex (BKC): The 12.69-km phase one of the Mumbai Metro-3 aqua line was thrown



open to the public on October 7, 2024. The stations on phase one include BKC, Bandra Colony, Santacruz, Chhatrapati Shivaji Maharaj International Airport (CSMIA) T1, Sahar Road, CSMIA T 2, Marol Naka, Andheri, SEEPZ and Aarey Colony JVLR (the only station at grade). BKC to Worli: The phase two will have the following stations - Dharavi, Shitaladevi Temple,

Worli and AcharyaAtrayChowk. Worli to Cuffe Parade: The phase three will have the following stations - Science Museum, Mahalaxmi, Mumbai Central, Grant Road, Girgaon, Kalbadevi, CSMT, Hutatma Chowk, Churchgate, VidhanBhavan, Cuffe Parade

key areas of Mumbai through 27 stations, of which 26 will be underground. Trains are expected to run at intervals of just 4 minutes and 24 seconds during peak hours, ensuring that the Metro system offers a rapid and efficient mode of transportation for Mumbai's bustling population. It will drastically improve connectivity to major commercial hubs such as Nariman Point, Bandra-Kurla Complex and SEEPZ, making it easier for commuters to travel across the city. The Metro is projected to serve approximately 1.3 million passengers daily, offering a much-needed alternative to the city's overcrowded roadways and suburban rail network. The

introduction of this Metro line is expected to reduce overall road traffic by 35%, easing congestion and reducing travel time for both public transport users and motorists.

**Number one in the country using the new law**

**Maharashtra Police faces challenge to maintain We are all committed to maintaining law and order in the state.- Chief Minister Devendra Fadnavis**

**Mumbai, Sachin Murdeshwar:** Maharashtra Police faces a challenge to maintain its number one position in the country by using the new law and we are all committed to maintaining law and order in the state, asserted Chief Minister Devendra Fadnavis here today. Chief Minister Devendra Fadnavis was speaking at the Senior Police Officers Conference 2025 held at Community Hall, Raymond Guest House, J.K. Gram Thane in the presence of Chief Minister Devendra Fadnavis. On this occasion, Minister of State for Home (Urban) Yogesh Kadam, Minister of State for Home (Rural) Dr. Pankaj Bhoyar, Chief Secretary Sujata Saunik, Additional Chief Secretary of the Home Department Iqbal Singh Chahal, Director General of Police Rashmi Shukla, Mumbai Police Commissioner Vivek Phansalkar, Special Inspector General of Police Konkan Area Dr. Sanjay Darade, Thane Police Commissioner Ashutosh Dumbare and other senior police officers were present. While giving guidance on the occasion, Chief Minister Devendra Fadnavis said that the availability of forensic vans will have to be increased in Maharashtra. There is a transition of CCTS-2.2 and ICGS-2.2. It should have seamless data integration and data operation. For this, network connectivity should be increased. Testimony taken through the television system (Correction Services) facility is accepted in jails and prominent places. Cubicles should be created through that. This system will reduce the huge effort of taking the accused to the court. Notified Evidence Centers can be created in the police and forensic labs. Evidence can be collected from there. Doctors can also collect evidence from hospitals using this system. All the funds required for this will be made available. He said, the new law has given great emphasis on forensic investing. Emphasis has been placed on forensic evidence and technical evidence. For this, all police units will be given tabs. We have to try to ensure that the evidence record is 100 percent. While following the new law, it is also very important to conduct 100 percent forensic visits. We have to finish the pending cases before this. For this, manpower has to be made available through external sources. They have to be given specific training. According to the new law, the charge sheet should be filed on time. So far, 90 percent of the people have been trained. We have to train 100 percent of the people. E-summons can also be issued on WhatsApp. Its digital print has to be kept for our records. It is necessary to monitor the cases that come to us and take action on them within the prescribed time. A large amount of property seized in police stations under various cases remains lying around. As per the provisions of the new law, the seized assets in cases where the proceedings have been completed will be handed over to the concerned



parties within the next 6 months. The room where the evidence collected during the investigation is kept will be modernized. In the new law, more than two addenda cannot be taken. Government prosecutors should be informed about this. If addenda are sought beyond two, objections should be raised, he said, adding that we will start a meeting with all police units again regarding the conviction rate. A dashboard will be created for this. The Home and Police Departments should implement the witness protection scheme. Registration should be done in the prescribed manner while issuing e-summons. The police can use their own phones until they get the tab. Success stories about successful investigations should be publicized. The helpline numbers 1945 and 112 should be publicized everywhere. The government has created a Maha Cyber Center. All units should take advantage of it. For this, AI systems should also be used. To implement the new law, work should be done at a pace that the public trusts the law. Expressing concern about the serious problems arising in the society due to drugs, Mr. Fadnavis said that we have to win the battle against drugs. For this, the police should keep an eye on the criminals and take strict action against them. The police have taken good action against Naxalism. The available technological resources should be used to the maximum in daily work. For this, units should be formed and they should be given proper training. Candidates with cyber knowledge can be used for this in police recruitment. Safe Street campaign should be taken in cities. Attention should be paid to ensure that no untoward incident takes place. Strict action should be taken against those who illegally carry weapons. Social media should be used to increase outreach. Those who spread fake news on social media should be kept under close watch. It should be monitored properly. The police should unite with all sections of the society as the guardians of law and order. In view of the increasing trend of criminals under the age of 18, strict action should be taken against them and their leaders. Fast track courts for women will be implemented more efficiently. Cases of kidnapping of women are increasing. It should be tracked. The concerned officer-employee who has been given the responsibility should submit his report to the seniors in the shortest possible time. Mr. Fadnavis further said that communication is being held in

the MIDC department. Strict action should be taken against those who are fake. Strict action should be taken against those who force people to buy goods by threatening them, regardless of their party. No kind of blackmailing will be tolerated. Industries should not be targeted. Communication is important in the police welfare scheme. Due to lack of communication, discipline is not followed. Therefore, communication should be held. Personal integrity is very important. Corruption should be stopped. Transparent governance should be ensured. We all should work as a team. Maharashtra Police is the number one police force in the country in terms of performance. We have to use the new law to create law and order in the state. Speaking to the media after the conference, Chief Minister Shri. Fadnavis said that a presentation was made in this conference on how the provisions of the 3 new laws that have been made in the country can be implemented in Maharashtra. A presentation was made on the Maha Cyber Center that has been created in Maharashtra to prevent cyber crimes. There was a discussion on how to file a charge sheet in a very short time to prevent atrocities on women and children and to expose such crimes. There was also a discussion on what kind of action is being taken regarding drugs and what kind of action should be taken. There was a discussion on what can be done to prevent any kind of trouble for the industries. Along with that, a presentation was also made on how forensic capability can be increased. Henceforth, the government will have a zero tolerance policy regarding drugs. It has been decided that if any police officer is found in any drug case, he will be dismissed directly from the service without being suspended. While introducing the conference, Director General of Police Rashmi Shukla elaborated on the importance of the conference. On the occasion of this conference, Additional Director General of Police Prashant Burde made presentations on the subject of New Criminal Laws, Special Inspector General of Police Smt. Aswati Dorje on the subject of Crime against Women and Children, Special Inspector General of Police Mr. Yashasvi Yadav on the subject of Cyber Crime, Mumbai Joint Commissioner of Police Mr. Lakhmi Gautam on the subject of Narcotics, Director General (Legal and Technical) Mr. S. K. Verma on the subject of Strengthening of Forensic Infrastructure, and Additional

Director General of Police Mr. Nikhil Gupta and Nagpur City Police Commissioner Mr. Ravindra Singhal on the subject of Facilitation to Development and Industries. Similarly, the police manual was released by the dignitaries in this conference.

**PUBLIC NOTICE**  
I Advocate Shaikh Mohammed Asif for and on behalf of my client Mr. Umar Ferooz Khan issue this Public Notice that my client has entered into an Agreement for Sale dated 18th February 2025 to Mr. Mohd. Tasleem for Flat No. 05, Ground Floor, B Wing, Premier Exotica 1-B Co-operative Housing Society Limited, Kiral Road, Kurla West, Mumbai-400070. The said flat was jointly purchased by Mr. Umar Ferooz Khan and Mrs. Mumtaz Abdul Kadar Rawther from Ms. HDL Dated 28th Dec 2014. Unfortunately, Mrs. Mumtaz Abdul Kadar Rawther passed away on 23rd May 2019, leaving behind only two legal heirs 1] Mr. Umar Ferooz Khan (Son) 2] Mrs. JariinBano (daughter of Mrs. Mumtaz Abdul Kadar Rawther) Any person having any claim, right, title, interest, or objection in respect of the said property is hereby required to make their claim in writing along with supporting documents should contact to Adv. Shaikh Mohammed Asif at B-102, Baitunor Building, S.G. Barve Marg, Kurla(W), Mumbai-400070, (9322109888) or to the office of managing committee of Premier Exotica 1-B Co-operative Housing Society Limited, within 14 days from the date of publication of this notice to the undersigned at the address mentioned below. If no objections are received within the stipulated period, the transaction shall be completed without any further reference.

**PUBLIC NOTICE**  
Notice is hereby given to public at large that my client MR. JAYESH DALICHAND LAKHANI has applied for the transfer of 50% undivided rights in the Flat No. C/201 adjoining 625 sq. ft. Super Built-up area equivalent to 500 sq. ft. Built-up area on 2nd Floor in the building known as ADARSH GALAXY CO-OP. HSG. SOC. LTD., situated at Adarsh Vihar Complex, Off. Marve Road, Malad (West), Mumbai 400064, along with five fully paid up shares of Rs.50/- each bearing distinctive Nos. 146 to 150 (both inclusive) entered into Share Certificate No.30, from the name of his father Late MR. DALICHAND MOTICHAND LAKHANI after he expired on 21.07.2010, to his name. All persons who have any claim, right, title and/or interest or demands in or against the above mentioned property by way of inheritance, sale, mortgage, charge, trust, lien, possession, gift, maintenance, lease, attachment or otherwise whatsoever is hereby required to make the same known in writing to the undersigned at his address at Shop No. 14, Akurati Apartment, Mathuradas Road, Kandivli (West), Mumbai 400 067 and also to the above mentioned society within 15 days from the date hereof, otherwise if any claim comes forward hereafter will be considered as waived and/or abandoned.  
Date: 03/03/2025 Sd/- (Mrs. Rashida Y. Laxmidhar) Advocate

**PUBLIC NOTICE**  
Notice is hereby given to the general public that Mr. Durgesh Yashwant Borkar and Mr. Yashwant Rayaji Borkar are joint owner and members of the Omkar Residency 'B' and 'C' Wing Co-operative Housing Society and holding Flat No. B-604, B Wing, at Manda, Near Railway Station, Titwala (W)-421605 and shares in the building of the society. That joint owner Mr. Yashwant Rayaji Borkar has died on 28.01.2015. That joint owner Mr. Durgesh Yashwant Borkar has approached to the Primal Capital & Housing Finance Ltd. (PCHFL) for collecting original copy of Agreement for Sale and other documents and made application to the society for transfer of share of the said deceased joint member in the said flat to his name. Any person has claim or objection for handing over original copy of Agreement for Sale and other relevant papers, can lodge his claim or objection to me at below address within 14 days with supporting documents if any, failing which needful will be done by the Bank/Society, thereafter no claim will be entertained by the Bank/Society. Place: Kalyan, Date: 01/03/2025 Sd/- Adv. Sudhir H. Chavan B-203, Gururupa Param, Bldg No 79, Kannamwar Nagar 2, Vikhroli (E), Mumbai-400083.

**PUBLIC NOTICE**  
Notice is hereby given that my client Mr. Fazlur Rahman Haqiqullah Khan, along with the other co-owner, is the lawful owner of Flat No. B/202, 2nd Floor, Aashiana Apartment, situated at 198, LBS Marg, Kurla (West), Mumbai - 400070. It is further declared that the previous chain of documents related to the said flat has been misplaced. My client, along with the co-owner, intends to rely on the available records for all future transactions and legal purposes. Any person(s) having any objection, claim, right, title, or interest in respect of the said flat is hereby required to inform the undersigned in writing, along with documentary evidence, within 15 (Fifteen) days from the date of publication of this notice. If no objections are received within the stipulated period, my client and the co-owner shall proceed accordingly, and any claims made thereafter shall not be entertained. Date: 01/03/2025 Sd/- Advocate Asim Waseem Siddiqui 107, Panchsheel Building, GK estate, Kurla (west) Mumbai - 400070 Mobile:- +91-9867799450

**PUBLIC NOTICE**  
PUBLIC NOTICE is hereby given to The Public at Large that my clients, MR. SACHIN GOVIND DANGE AND MR. KIRAN BHANJI MAKWANA is interested and intends to Purchase The Property More Particularly described in the Schedule Hereunder Written. My clients are interested in and intend to purchase from the present owners/ vendors, MR. RAJENDRA CHANDRAMA SINGH. All the Partners / Persons/authorities/companies having any claims against the property more particularly described in Schedule hereunder written or on any part thereof, etc., either by way of any amounts, loans/s, lien, charges, heirship, inheritances, rights, shares, title, interests, sale, exchange, mortgage, possession, easement, trust, bequest, assignment, or encumbrance of whatsoever nature or otherwise are required to make the same known in writing by any mode of communication to me together with all the relevant documentary proof thereof at my under mention office within 15 days from the date of publication of this notice or before 18.03.2025, failing which it shall be presumed that there is no such any type of claims from any partner/persons/authorities or otherwise described in Schedule hereunder written or any part thereof and my clients shall be free to proceed further and purchase the same. If any claims or objections received or has in any form after the period of 15 days / 18.03.2025 hereof, the same shall be considered as waived, not tenable, and not acceptable. THE SCHEDULE HEREINABOVE REFERRED TO:  
All the that piece and parcel of the Land bearing old Survey No. 89 / New Survey No. 4 Hissa No. 5 for area admeasuring 380 Sq. Mtrs and Land bearing old Survey No. 89 / New Survey No. 4 Hissa No. 6 for area admeasuring 20 Sq. Mtrs, therefore Total area admeasuring 400 Sq. Mtrs of village Mahajanawadi, Mira Gaonthan, Mira Road East, Taluka and District Thane, within the limits of Mira Bhayander Municipal Corporation, Registration District and Sub-District Thane. Date: 03/03/2025 Sd/- Place: Thane (Adv. Mayur M.Panchal) 407, Anandnagar Bhavan CHS LTD. Mira Gaonthan, Mira Road East, Thane - 401107. Mob: 9821836726 Email : mayur.panchal897@gmail.com

**PUBLIC NOTICE**  
This is to inform the general public that Mrs. SHABNAM NAZIR SAYYED has lawfully sold Flat No. 709, 7th Floor, A Wing, Al-Ameer Apartment, Jail Road South, Dongri, Mumbai - 400009, CTS No. 1807, 1808, 1809, 1815, 1817 to 1820, Mandvi Division, admeasuring 345.61 Sq. Ft. Carpet Area to Mrs. ZARINA IRFAN KHAN and Miss IKRAA IRFAN KHAN through a duly registered Agreement for Sale (Registration No. 21177-2024, dated 14/10/2024, executed at Sub-Registrar Office, Bombay-3). The said property was earlier owned by late Mrs. SAYED MURTUZA BEGUM AKBAR ALI, died intestate in MUMBAI (M.S.) on 01/07/2005 having death registration Serial No. E2459. As per the Maharashtra Rent Control Act, 1999, and Muslim Personal Law, the legal heirs of the deceased, namely: 1) Mr. JAVED AKBAR ALI SAYYED 2) Mr. SAYED AKBAR ALI SAYYED 3) Mrs. DEHLAVI S A B E E N A MOHAMMED ALI 4) Mrs. ZARINA PARVEEN SAYED 5) Mr. MOHAMMED MAHENDI NAZIR SAYYED have duly executed a Release Deed (Registration No. 3314-2025, dated 21/02/2025, at Sub-Registrar Office, Bombay-5), thereby transferring all their rights and interests in favor of Mrs. SHABNAM NAZIR SAYYED. With the completion of the necessary legal formalities, the ownership chain of the said property stands regularized and complete. NOTICE IS HEREBY GIVEN that if any person(s) has any claim, right, title, interest, or objection concerning the said property, they must report their claim(s) in writing within 15 days from the date of publication of this notice to Adv. ASIM WASEEM SIDDIQUI at the address mentioned below. Failure to do so shall result in the transaction being deemed clear and marketable, and no claims shall be entertained thereafter. For any claims, disputes, or objections, kindly contact the undersigned within the specified period. Date: 03/03/2025 Sd/- Advocate Asim Waseem Siddiqui 107, Panchsheel Building, GK estate, Kurla (west) Mumbai - 400070 Mobile:- +91-9867799450

**PUBLIC NOTICE**  
The Flat No. 14, in Building no 1 of Asawari Apartment Co-op Housing Society Ltd., Kanti Nagar, J. B. Nagar, Andheri (E), Mumbai 400059. Under Share Certificate no. 77 and Distinctive no. 91 to 95 and 326-330 inclusive is to be transferred in favour of (1) Sunil Prabhakar Bokil (2) Lalita Prabhakar Bokil (3) Madhuri Pradeep Kulkarni from Late Mrs. Sumati Prabhakar Bokil. The Society hereby invites claims or objections from member, person, bank, financial institution or corporate body etc., having interest in the said capital property of the society within 15 days from publication of this public notice with copies of such documents and proofs, if any, in respect of his / her claims / objections to the transfer of the said flat. If no claim or objection is received within the stipulated period, the transfer will be affected as per the existing laws without giving any further notice. Place : Mumbai For Asawari Apartments Co-op Housing Society Ltd. Date: 03.03.2025 Shri. Poojary (Hon. Secretary)

**PUBLIC NOTICE**  
As per instructions of my client MR. SANTOSH GOPINATH PILLAI, residing at Mumbai. My client AND MRS. SANTHA GOPINATH PILLAI (Mother) are the owners of below said property. The Original Agreement for Sale i.e. Shree Ram Builder (Builder) has sold said Flat premises to Mr. Motichand Padamshi Lodaya and Mr. Mahendra Jethabhai Khona (Purchaser) as per Agreement for Sale, Dated 9th August, 1979 for Flat No. 19. In that said Original Agreement was lost/ misplaced from my client. The N.C. of Misplaced/ loss of Original Agreement is already registered at Mulund Police Station and Lost Report No. 26057-2025 on 26th February 2025. Schedule of Property Flat No. 19, an admeasuring 451 Sq. Ft., on 4th Floor, in the building known as "C-Mulund Manta Apartment", in the Society Known as "Mulund Manta Co Op Housing Society Ltd" standing on the plot of land bearing City Survey No. 624 (part), Survey No. 267 (part), 268 (part), 269 (part) of Village Mulund West, lying, being and situated at Govardhan Nagar, LBS Marg, Mulund (West) Mumbai 400 080. Any person/s or institute finding the said Original Agreement & also I hereby invite any person/s or institute having any claim, title, interest and/or legal rights may contact/handover the same to the advocate mentioned hereunder with all the concerned documents in writing within 15 (Fifteen) days of publication of this notice. Any claims received after 15 (Fifteen) days from the date of publication of this notice shall not be entertained. Sd/- Advocate Rohan Rajaram Awate Shop No. 5, Jay Vijay Society, Ghatkopar West, Mumbai - 400 086. Place: Mumbai Dated: 02/03/2025

**PUBLIC NOTICE**  
The public is hereby informed that the ownership of the below-mentioned property has been transferred from Mr. Zikrullah Jaan Ali Khan to Mr. Asad Zikrullah Khan. The said property was originally purchased by Mr. Zikrullah Jaan Ali Khan on March 13, 2008, from Surme Construction, having a built-up area of 613 sq. ft. Following his demise on May 15, 2021, his son and sole legal heir, Mr. Asad Zikrullah Khan, has transferred the said flat into his name through a Declaration Deed dated January 24, 2025. All that piece and parcel of the flat situated at ROYAL GARDEN, BUILDING NO. C-3, FOURTH FLOOR, FLAT NO. 403, Opp. Millennium Hospital, Mumbai-Pune Highway, Near Simla Park, Kausa, Mumbra, Thane-400612. Any person claiming any right or share whatsoever by way of ownership, lease, tenancy, mortgage, pledge, lien, charge, inheritance, or otherwise in the said flat or any part thereof must intimate the undersigned in writing with supporting documents. They are hereby required to notify the undersigned with supporting documentary proof within 15 days from the date of this publication failing which, such claims, if any, shall be deemed to have been waived and/or abandoned, and the transaction shall be considered final and binding. No objections shall be entertained thereafter. Advocate for the Owner Adv. Shaikh M. Makhum SHAIKH M. MAKHUM B.L.S. LL.B ADVOCATE HIGH COURT MAH/8011/2020 Zubeda Park, C/1/102, Kausa, Mumbra-400612. Zubeda Park, C-1, Room No. 102, Kausa, Mumbra, Thane - 400612. Mob: 9004309709 E- Shaikh.Makhdum81@gmail.com Place: Mumbai Date: 02/03/2025

**Form No. 16**  
**The Form of Notice, Inviting claims or objections to transfer of the shares and the Interest of Deceased Member in the Capital/Property of the Society.**  
[Under the Bye-law No. 35]  
NOTICE  
Late Shri Jatin Eknath Rasal, joint Members with 50% share of the Flat no. 5 Wing D Malad Swami Prasad CHS Ltd. having address at Pannalal Ghosh Marg, Bhandarwada, Malad (West), Mumbai: 400064 and holding Flat No. 5 in D wing of building of the society, died on 20/04/2021 without making any nomination. The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased members in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objectors for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objectors are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the Bye-law of the society. The claims/objectors if any received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the Bye-laws of the society. A copy of the registered Bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the Secretary of the society between 6 P.M. to 8 P.M from the date of publication of the notice till the date of the expiry of its period. For and on behalf of Malad Swami Prasad Co-operative Housing Society Ltd. Hon. Secretary

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR LAXMIRAMUNA INVESTMENTS PRIVATE LIMITED OPERATING IN FINANCIAL INTERMEDIATION AT MUMBAI AND JAIPUR**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Laxmiramuna Investments Private Limited PAN: AAACL5864E CIN: U67120MH1996PTC102139
2.	Address of the registered office	B-11/1101, Oberoi Sky Garden, 3 <sup>rd</sup> Cross Lane, Lokhandwala Complex, Andheri (West), Mumbai City, Mumbai, Maharashtra, India, 400053
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	The fixed assets are located at B-11/1101, Oberoi Sky Garden, 3 <sup>rd</sup> Cross Lane, Lokhandwala Complex, Andheri (West), Mumbai City, Mumbai, Maharashtra, India, 400053 and Amber Tower, Office No. O-33, Sansar Chandra Road, Jaipur- 302002
5.	Installed capacity of main products/ services	The Company was involved in the activity auxiliary to financial intermediation, except insurance and pension funding.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL (As per the information provided by the management)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be obtained by the Prospective Resolution Applicants from cnp.laxmiramuna@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be obtained by the Prospective Resolution Applicants from cnp.laxmiramuna@gmail.com.
10.	Last date for receipt of expression of interest	20/03/2025
11.	Date of issue of provisional list of prospective resolution applicants	26/03/2025
12.	Last date for submission of objections to provisional list	31/03/2025
13.	Date of issue of final list of prospective resolution applicants	03/04/2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03/04/2025
15.	Last date for submission of resolution plans	03/05/2025
16.	Process email id to submit Expression of Interest	cnp.laxmiramuna@gmail.com
17.	Details of the Corporate Debtor's Udyam Registration Number- UDYAM registration status as MSME	Udyam Registration Number- UDYAM -MH-18-0421593

Date: 03/03/2025 Sd/- Place: Mumbai CAIP/2023/2024 IBBI Registration No. IBBI/PA-001/PA-02841/Pankaj Bhatad 14362 AFA Valit Upto: 31/12/2025 Address: Unit No. 605, 6<sup>th</sup> Floor, Sunteck Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai - 400 059 For Laxmiramuna Investments Private Limited

